

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

**OA No.597/2018**

This the 2<sup>nd</sup> day of February, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Neetu W/o Ajay Kumar Sharma,  
R/o House No.115, Vill & PO Ghumanhera,  
New Delhi-110073.

... Applicant

( By Mr. R. K. Shukla, Advocate )

Versus

1. Government of NCT of Delhi through its  
Chief Secretary, A-Wing, 5<sup>th</sup> Floor,  
Delhi Secretariat, I.P. Estate,  
New Delhi.
2. Union of India through its Secretary,  
Ministry of Human Resources Development,  
Shastry Bhawan, New Delhi.
3. Delhi Subordinate Services Selection Board (DSSSB)  
through its Chairman,  
FC-18, Karkardooma Institutional Area,  
Delhi-110092.
4. Director of Education,  
Directorate of Education,  
Government of NCT of Delhi,  
Old Secretariat Building, Civil Lines,  
Delhi-110054. ... Respondents

**O R D E R**

**Justice Permod Kohli, Chairman :**

This OA has been filed seeking age relaxation for participation  
in the selection process for the post of Assistant Primary Teacher

(Female) represented by post code 89/2017 for which advertisement notice number 04/2017 dated 20.12.2017 was issued.

2. Admittedly, the last date for submission of applications was 31.01.2018. Number of candidates approached this Tribunal before the last date and they were allowed to participate in the said examination as an interim measure. This OA has been filed after the last date for making applications. This Tribunal cannot extend the time for making applications. Mr. R. K. Shukla has, however, referred to Annexure A-5, which is an application allegedly made by the applicant to the Chairman, DSSSB, stating therein that she may be allowed one week's time to file an OA and obtain order from the Tribunal. He contends that along with the application the applicant also submitted her application for the said examination, and that the Tribunal may allow the applicant to participate.

3. From a perusal of Annexure A-5, it appears that there is an office stamp on this application, which could be obtained from a Group 'D' employee. There is nothing on record to indicate that this application was entertained by an authorized officer. In any case, in all cases the respondents were directed to accept hard copies of the applications provisionally under the directions of the Tribunal up to the last date of receipt of applications as notified in the advertisement. Since this OA itself has been filed after the last date of

making applications, no directions can be issued in the OA. As a matter of fact, this OA is an abuse of the process of law and deserves to be dismissed.

4. No merit. OA is dismissed.

**( K. N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

/as/